

**Central Administrative Tribunal
Principal Bench**

**CP No.54/2016
in
OA No.4440/2015**

New Delhi, this the 29th day of February, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Ms. Razia Begum, Aged 48 years,
D/o Late M. Israil,
Assistant Commissioner (repatriated),
Kendriya Vidyalaya Sangathan,
Presently Working as Education Officer,
In Directorate of Education, GNCT of Delhi,
R/o Plot No.21, Shakti Kund-II,
Indirapuram, Ghaziabad (UP).

...applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Shri S.K. Mal,
Commissioner,
Kendriya Vidyalaya Sangathan,
Shaheed Jeet Singh Marg,
New Delhi.

...respondent

(By Advocate : Ms. Salini A.P. for Shri S. Rajappa)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

As prayed by the learned proxy counsel for respondents, four weeks time is granted to file compliance report.

List on 18.04.2016.

Later on Shri Yogesh Sharma, learned counsel for applicant appeared and submitted that the respondents have implemented the order passed in OA No.4440/2015. In view of the submissions made by him, Contempt Petition is disposed of. Notice issued to the respondent stands discharged. It goes

without saying that if any of grievances of the applicant still subsists, it would be open to him to resort to appropriate legal remedies, if so advised.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

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